

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
RAJYA SABHA
UNSTARRED QUESTION NO - 104
ANSWERED ON- 07/12/2022

SCRAPPING OF TEN YEARS OLD DIESEL CARS IN DELHI/NCR

104. SHRI NARANBHAI J. RATHWA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether it is a fact that all ten years old diesel cars in Delhi and NCR are to be scrapped in accordance with emission norms;
- (b) if so, reasons for fixing ten year period for these cars which have not even completed 50,000 kms;
- (c) whether Government is considering to waive off GST, Road Tax and other taxes to those affected owners with this order of scrapping ten year old cars if they opt to buy new car; and
- (d) if not, the reasons therefor?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) and (b) The Hon'ble Supreme Court of India in WP No. 13029/1985 (MC Mehta vs Union of India), vide order dated 29.10.2018, has directed the Transport Departments of NCR that all diesel vehicles more than 10 years old and petrol vehicles more than 15 years old shall not ply in terms of order of NGT dated 07.04.2015.

(c) and (d) The Ministry of Road Transport and Highways has formulated the Vehicle Scrapping Policy based on incentives/dis-incentives and for creating an ecosystem to phase out older, unfit polluting vehicles. In order to enforce provisions of the policy, rules have been issued/amended under the framework of the Motor Vehicles Act, 1988 and Central Motor Vehicles Rules, 1989. The following notifications have been issued and uploaded on the Ministry's website: -

(i) GSR Notification 653 (E) dated 23.09.2021 provides the Motor Vehicles (Registration and Functions of Vehicle Scrapping Facility) Rules, 2021 for establishment of Registered Vehicle Scrapping Facility (RVSF). The notification has come into force with effect from 25th September, 2021.

(ii) GSR Notification 652 (E) dated 23.09.2021 provides for recognition, regulation and control of Automated Testing Stations. The notification has come into force with effect from 25th September, 2021.

(iii) GSR Notification 714 (E) dated 04.10.2021 provides for upward revision of registration fee, fitness testing fee and fitness certification fee of vehicles. The notification has come into force with effect from 1st April, 2022.

(iv) GSR Notification 720 (E) dated 05.10.2021 provides for concession in the motor vehicle tax for the vehicle registered against submission of "Certificate of deposit". The notification has come into force with effect from 1st April, 2022.

(v) GSR Notification 166(E) dated 28.02.2022 provides for the manner in which validity of fitness certificate and registration mark of the motor vehicle shall be exhibited on the vehicles.

(vi) GSR Notification 272(E) dated 05.04.2022 provides for mandatory fitness of motor vehicles only through an Automated Testing Station, registered in accordance with rule 175 of the Central Motor Vehicles Rules 1989, as under –

- (i) For Heavy Goods Vehicles/Heavy Passenger Motor Vehicles with effect from 01st April 2023 onwards, and
- (ii) For Medium Goods Vehicles/Medium Passenger Motor Vehicles and Light Motor Vehicles (Transport) with effect from 01st June 2024 onwards.

(vii) GSR Notification 695(E) dated 13.09.2022 provides for amendments in Motor Vehicles (Registration and Functions of Vehicle Scrapping Facility) Rules, 2021 earlier published vide GSR 653(E) dated 23.09.2021. The notification has come into force with effect from 13th September, 2022.

(viii) GSR Notification 797(E) dated 31.10.2022 provides the Central Motor Vehicles (Seventeenth Amendment) Rules, 2022 for amendments in the rules for recognition, regulation and control of automated testing stations. The notification has come into force with effect from 31st October, 2022.

(ix) GSR Notification 845(E) dated 24.11.2022 provides for non-renewal of Certificate of Registration of government vehicles after the lapse of fifteen years.
